

ITEM NO.2 Court 6 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1545/2021

SEHANSARPAL

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

([ONLY I.A. NO. 167214/2021 (APPLICATION FOR BAIL) IN SLP (CRL) NO. 7810/2019 IS LISTED])

WITH

SLP(Cr1) No. 7810/2019 (II)

(FOR GRANT OF BAIL ON IA 167214/2021

Date : 25-02-2022 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Dr. Harshvir Pratap Sharma, Sr. Adv.
Mr. Tejas Patel, AOR
Mrs. Meera Kaura, Adv.
Mr. Ajay Chand Sharma, Adv.
Mr. A.K. Srivastava, Adv.
Mr. Amit Seth, Adv.
Mr. Ashok K. Sharma, Adv.

Mr. Danish Zubair Khan, AOR

For Respondent(s) Mr. Vinod Diwakar, AAG
Mr. Sarvesh Singh Baghel, AOR
Ms. Anamika Agrawal, Adv.
Mr. B.N. Dubey, Adv.

Ms. Manisha Ambwani, AOR

UPON hearing the counsel the Court made the following

O R D E R

GRANT OF BAIL ON IA 167214/2021

Issue notice.

Learned counsel for the respondent accepts notice.

Heard learned counsel for the parties.

The appellant has been in custody for more than 12 years.

In view of the aforesaid, we grant bail to the appellant on terms and conditions to the satisfaction of the trial Court.

Apart from any other condition, the appellant would be required to report to the local police station on the first Monday of every month in the forenoon.

The application stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)